

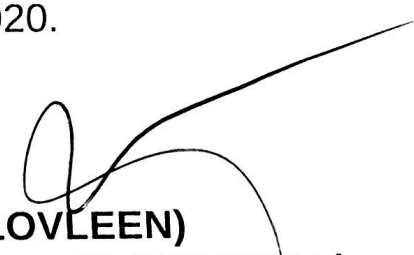
FIR No. 201/18
PS EOW
U/S 419/420/467/468/471/120B IPC
State Vs. Manoj Kumar

10.06.2020

Present : Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused.

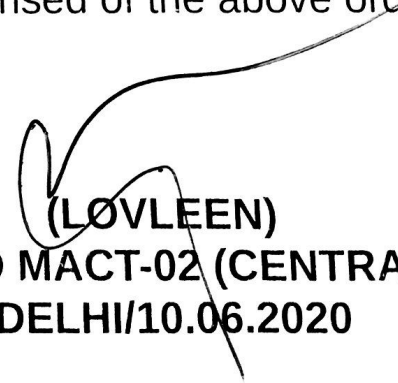
It is already 11:00 am.

In these circumstances, the present bail application stands adjourned for consideration for 24.06.2020.


(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

At 12:15 PM

At this stage, IO Inspector Dharmender Kumar from PS EOW has appeared and he is apprised of the above order and NDOH.


(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 201/18
PS EOW
U/S 419/420/467/468/471/120B IPC
State Vs. Manoj Kumar

10.06.2020

At 1:30 pm

File taken up again as it has been informed by the Coordinator, THC, Delhi, that the present matter is to be taken up through Video Conferencing.

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Rakesh Kumar Sharma, Ld. Counsel for the applicant / accused.

The present bail application was taken up earlier in the morning and was adjourned for 24.06.2020.

Now, Ld. Counsel for the applicant / accused prays that date of hearing of the bail application be preponed as the the accused is languishing in custody since 28.02.2019. He further prays that the matter may be heard through video conferencing on the NDOH.

In the facts and circumstances, let the present bail application be taken up for hearing on **16.06.2020 via Video Conferencing**. Earlier date of hearing i.e. 24.06.2020 stands cancelled.

IO be also called in person for 16.06.2020.

Let TCR be summoned for 16.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

**FIR No. 343/2019
U/S 304/34 IPC
PS Kashmere Gate
State Vs. Amit Kumar**

10.06.2020

Present :

Sh. K. D. Pachauri, Ld. APP for the State.
None for the appellant, despite repeated calls.

It is already 11:10 am.

As per the report of the Ahlmad, main file could not be
summoned due to lockdown.

Let the main file be summoned again for 24.06.2020.

Process be issued immediately.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**

At 12:45 PM

At this stage, Sh. Mohit Prasad, Ld. Counsel for the CCL
has appeared. He states that matter is urgent and prays for preponement of
NDOH from 24.06.2020 to 16.06.2020.

In the interest of justice, request is allowed and the NDOH
is preponed to 16.06.2020. Date i.e. 24.06.2020 stands cancelled.

Let the main file be summoned again for 16.06.2020.

Let report of the IO be also called for NDOH.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**

FIR No. 316/2019

PS Paharganj

State Vs. Farooq Dandoo & Ors.

10.06.2020

At 11:10 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Rajesh Raina, Ld. Counsel for the
Prosecutrix.
Sh. Rajeev Sirohi, Ld. Counsel for the
accused / applicants.

It is stated by Ld. APP for the State that no copy of the present application has been supplied to the State till date.

On the other hand, it is stated by Ld. Counsel for the accused / applicants that he has already supplied the copy of the application.

In the facts and circumstances, let another set of copy of the present application be supplied to the State / Prosecution via E-Mail (as requested by both the parties).

At joint request, put up for reply and arguments on the present application on 15.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 108/2018
PS Kotwali
State Vs. Sonu

10.06.2020

At 11:10 am

Present :

Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused, despite repeated calls.

A reply dated 10.06.2020 has been sent by SI Chaitanya Abhijit I/C PP RED FORT, PS Kotwali, Delhi, in which it is stated that the applicant / accused Mohd. Shahid has already been released on bail vide Orders dated 02.06.2020 passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Tis Hazari Courts, Delhi. Copy of the Order dated 02.06.2020 is also enclosed along with the reply.

In these circumstances, the present application is disposed off being infructuous.

File be consigned to the record room.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

AT 12:40 pm

At this stage, a conduct certificate in respect of the applicant / accused has been received from the concerned Jail Superintendent. Same is taken on record.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 136/2020
PS Kotwali
U/S 392/394/34 IPC
State Vs Manish Singla @ Manni

10.06.2020

At 11.00 A.M.

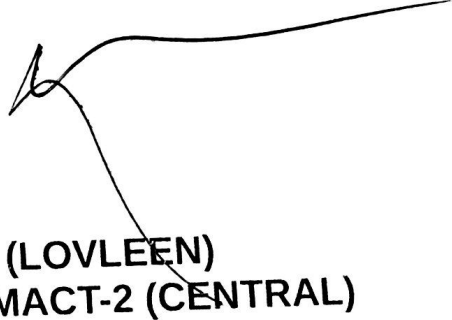
Present: Sh. K.D.Pachauri, Ld. Addl. APP for the State.
None for the Applicant/Accused.

This is an application under Section 438 Cr.PC.

Despite repeated calls since morning none appeared on behalf of the applicant/accused. None was also present on the last date of hearing on behalf of the applicant/accused.

In these circumstances, the present application is dismissed in default.

File be consigned to Record Room.


(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

FIR No. 44/2019
PS Kashmir Gate
U/S302/397/411/120B/34 IPC
State Vs Ishtiaq Ali

10.06.2020

At 11.15 A.M.

Present: Sh. K.D.Pachauri, Ld. Addl. APP for the State.
Sh. B.S.Rawal, Ld. Counsel for the complainant.
Sh. Rohit Kataria, Ld. Counsel for the applicant alongwith
Ms. Azhar Begum, wife of the applicant/accused in person.

No report has been received in respect of the authenticity of the Aadhar Card and Election I card of the applicant/accused in terms of the order dated 04/06/2020 passed by Ld. ASJ on duty.

Let fresh report be called in terms of the previous order for 15/06/2020. A Court Notice be issued to the SHO, PS Kashmir Gate in this regard for the NDOH. Copy of previous order be also annexed alongwith the Court Notice.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

Again at 12.45 P.M.

At this stage, Medical status report of inmate Ishtiaq Ali has been filed on behalf of the Dy. Superintendent, Jail No. 11, Mandoli, Delhi.

Put up on date already fixed ie 15/06/2020.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06/2020

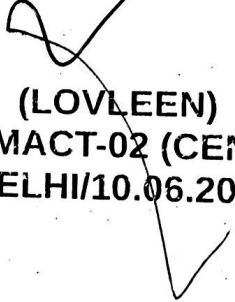
**FIR No. 64/2019
U/S 376 IPC & 6 POCSO Act
PS DBG Road
State Vs. Hunny**

10.06.2020

At 11:45 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Ms. Kanchan Diwan, Ld. Counsel for the applicant /
accused.
Victim in person along with her mother.

At the request of Ld. Counsel for the applicant / accused,
put up the present bail application before the Ld. Trial Court for hearing and
disposal as and when the normal court proceedings are resumed. Ahmad is
directed to transfer this application to the Ld. Trial Court immediately.


**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**

FIR No. 351/2019
PS Kotwali
U/S 498A/304B IPC
State Vs Manoj Bahadur

10.06.2020

At 11.25 A.M.

Present: Sh. K.D.Pachauri, Ld. Addl APP for the State.
Sh. Ajesh Kumar Sharma, Ld. Counsel for the
applicant/accused.

This is an application under Section 439 Cr.PC.

At request of Ld. Counsel for the applicant/accused, put up for
arguments on 15/06/2020.

Meanwhile, at the request of Ld. Addl PP for the State, let copy
of chargesheet be called from the concerned IO for the NDOH.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

FIR No 02/14
PS Jama Masjid
U/S 302/394/411/34 IPC
State Vs Abdul Salam @ Wasim

10.06.2020

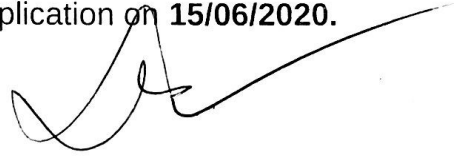
At 11.35 A.M

Present: Sh.K.D.Pachauri, Ld. Addl PP for the State.
SI Vidyakar Pathak from PS Jama Masjid is present on
behalf of IO.
Sh. Rashid Hashmi, Ld. Counsel for the applicant/accused.

Reply to the present bail application filed on behalf of the IO.

It is submitted by Ld. Addl PP for the State that the
applicant/accused is involved in other cases apart from the present case.

At request of Ld. Counsel for applicant/accused, put up for
further proceedings alongwith connected bail application on 15/06/2020.



(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

FIR No 27/14
PS Jama Masjid
U/S 364A/368/394/397/412/34 IPC
State Vs Abdul Salam @ Wasim

10.06.2020

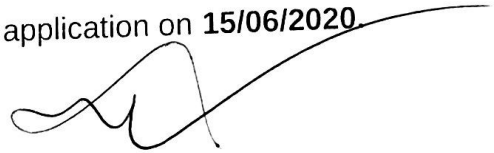
At 11.30 A.M

Present: Sh. K.D.Pachauri, Ld. Addl PP for the State.
SI Vidyakar Pathak from PS Jama Masjid is present on
behalf of IO.
Sh. Rashid Hashmi, Ld. Counsel for the applicant/accused.

Reply to the present bail application filed on behalf of the IO.

It is submitted by Ld. Addl PP for the State that the
applicant/accused is involved in other cases apart from the present case.

At request of Ld. Counsel for applicant/accused, put up for
further proceedings alongwith connected bail application on **15/06/2020**.



(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

FIR No. 122/19
U/S 20/25/29 NDPS Act
PS Crime Branch
State Vs. Bijay Majhi


10.06.2020

At 11:45 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused, despite repeated calls.
IO SI Ashwini Kumar in person.

Reply to the present interim bail application has been filed today on behalf of the Narcotics Cell, Crime Branch, Delhi.

In the interest of justice, the present interim bail application is adjourned for consideration ^{on} ~~for~~ 16.06.2020.


(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No.70/2018
U/S 302/307/34 IPC
PS Pahar Ganj

State Vs. Manohar Kumar Sharma

10.06.2020

Fresh interim bail application received. It be checked and registered.

At 11:45 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Abhay Anand, Ld. Counsel for the applicant /
accused.
IO Inspector Shankar Lal from PS Pahar Ganj in
person.

Reply to the application has been filed by the IO. *Ld counsel for the accused*

It is submitted by the IO that the charge-sheet has already
been filed in the present case and the applicant is languishing in the Judicial
Custody since 19.03.2018 and applicant / accused is entitled to the benefit of
the resolutions of the High Powered Committee of the Delhi High Court (as
communicated vide Minutes of Meeting dated 10.05.2020).

Ld. APP for the State submits that "Good Conduct Report"
of the applicant / accused may be called from the concerned Jail
Superintendent.

In these circumstances, let "Good Conduct Report" of the
applicant / accused be called from the concerned Jail Superintendent before
the NDOH.

A copy of this Order be sent to the concerned Jail
Superintendent by all electronic means of communication for necessary
compliance.

Put up for report as well as for consideration on the present
application on 12.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

**FIR No. 0167/2020
U/S 392/397/34 IPC
PS Nabi Karim
State Vs. Adil**

10.06.2020

Fresh bail application received. It be checked and registered.

At 11:45 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. M. K. Singh, Ld. Counsel for the applicant/
accused.

IO is not present in person, however a reply /
report to the present bail application has been sent by the IO Si
Virender Singh through one Constable.

Reply / report perused.

IO is directed to appear in person on the NDOH.

Put up for consideration on the present bail
application on 15.06.2020.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**

FIR No. 155/2018
U/S 394/397/304/34 IPC & 25/27/54/59 Arms Act
PS DBG Road
State Vs. Leelu

10.06.2020

Fresh bail application received. It be checked and registered.

At 11:45 am

Present : Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused.

Reply to the present bail application has been sent by IO.
Ld. APP for the State submits that "Good Conduct Report"
of the applicant / accused be called from the concerned Jail Superintendent.

In these circumstances, let "Good Conduct Report" of the
applicant / accused be called from the concerned Jail Superintendent on or
before the NDOH.

A copy of this Order be sent to the concerned Jail
Superintendent by all electronic means of communication for necessary
compliance.

Put up for report as well as for consideration on the present
application on 16.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

AT 1:15 pm

At this stage,

**File taken up again as it has been informed by the
Coordinator, THC, Delhi, that the present matter was to be taken up
through Video Conferencing.**

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Vinay Kumar, Ld. Counsel for the applicant / accused.

Proceedings held earlier in the day have been apprised to
Ld. Counsel for the applicant / accused.

Contd..P2/-

-2-

Put up for report as well as for consideration on the present application on 16.06.2020.



(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 17/2020
U/S 304(A) / 354 (D) / 506 UOC & 506 POCSO Act
PS Chandani Mahal
State Vs. Saddam

10.06.2020

registered.

Fresh interim bail application received. Be checked and

At 12:45 pm

Present : Sh. K. D. Pachauri, Ld. APP for the State.
IO SI Sadhna from PS Chandani Mahal in person.

IO has filed the reply to the present bail application.

Let report be fled by the IO in respect of the directions passed by the Hon'ble Delhi High Court in *Crl. No. 1474/20 titled as Miss. G. (Minor) Vs. State of NCT of Delhi & Anr. Decided on 05.06.2020*, on or before the NDOH.

Put up for filing of report as well as consideration on

16.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

AT 1:15 pm

At this stage,

File taken up again as it has been informed by the Coordinator, THC, Delhi, that the present matter is to be taken up through Video Conferencing.

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Ashutosh Bhardwaj, Ld. Counsel for the applicant / accused.

Proceedings held earlier in the day have been apprised to the Ld. Counsel for the applicant/ accused.

Put up for filing of report as well as consideration on

16.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 0162/2019
U/S 376 & 506 IPC
PS Chandani Mahal
State Vs. Sajid

10.06.2020

Fresh interim bail application received. Be checked and registered.

At 12:45 pm

Present : Sh. K. D. Pachauri, Ld. APP for the State.
IO SI Sadhna from PS Chandani Mahal in person.

IO has filed the reply to the present bail application.

Let report be filed by the IO in compliance of the direction passed by the Hon'ble Delhi High Court in *Crl. No. 1474/20 titled as Miss. G. (Minor) Vs. State of NCT of Delhi & Anr. Decided on 05.06.2020*, before the NDOH.

Put up for filing of report as well as consideration on 16.06.2020.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 32/2019
U/S 399/402/379/411/34 IPC RWS 25/54/59 Arms Act
PS Crime Branch
State Vs. Raju

10.06.2020

Fresh interim bail application received. Be checked and registered.

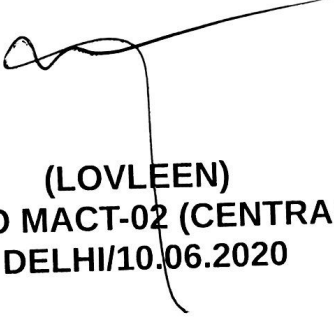
At 12:45 pm

Present : Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused.

Let reply / report to the present bail application be called from the SHO concerned before the NDOH.

Let Conduct Report of the applicant / accused be also called from the concerned Jail Superintendent, in view of the Minutes of the Meeting dated 18.05.2020 issued by the High Powered Committee of the Hon'ble Delhi High Court, before the NDOH.

Put up for filing of report as well as for consideration on the present application on 12.06.2020.


(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

FIR No. 192/2019
U/S 377/506 IPC & Section 6 POCSO Act
PS Chandani Mahal
State Vs. Mohd. Irfan

10.06.2020

Fresh interim bail application received. Be checked and registered.

At 12:30 pm

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Vikas Jain, Ld. Counsel for the applicant / accused.

Reply to the present bail application has been sent by the IO. Same is taken on record.

At the request of Ld. Counsel for the applicant / accused, put up for consideration on the present bail application on 15.06.2020.


(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020

**FIR No. 51/2019
PS Wazirabad
U/S 392/397/411/34 IPC
State Vs. Babu @ Ritik**

10.06.2020

Fresh interim bail application received. Be checked and registered.

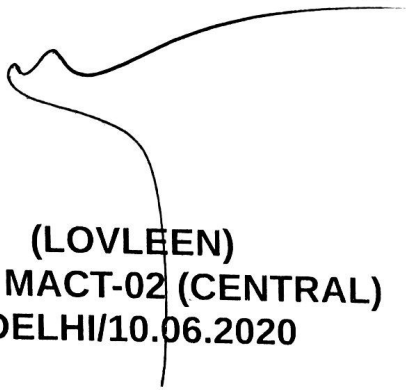
At 12:30 pm

Present : Sh. K. D. Pachauri, Ld. APP for the State.
None for the applicant / accused.

Let reply / report to the present interim bail application be called from the SHO concerned before the NDOH.

Let Conduct Report of the applicant / accused be called from the concerned Jail Superintendent, in view of the Minutes of the Meeting dated 18.05.2020 issued by the High Powered Committee of the Hon'ble Delhi High Court, before the NDoH.

Put up for report as well as for consideration on the present application on 17.06.2020.


**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**

FIR No 204/19
PS Sadar Bazar
U/S 304/308/34 IPC 79 JJ Act
Mohd. Suhail Vs The State

10.06.2020

Fresh bail application received. It be checked and registered.

At 12..15 P.M.

Present: Sh. K.D.Pachauri, Ld. Addl PP for the State.
SI Pankaj from SIU-1 Crime, Delhi in person.
None for the applicant/accused.

Reply to the bail application has been filed.

None for the applicant/accused despite repeated calls since morning.

Put up for consideration on **24/06/2020**.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

Again at 12.40 P.M

At this stage, file is taken up again as it has been informed by the Coordinator, THC, Delhi that the present matter was to be taken up through Video Conferencing.

Present: Sh. K.D.Pachauri, Ld. Addl PP for the State.
Sh. L.N.Rao, Ld. Counsel for the applicant/accused.

Proceedings held earlier in the day have been apprised to Ld. Counsel for the applicant/accused.

Now, Ld. Counsel for the applicant/accused requested that date of hearing of the present bail application be preponed. He further prays that the matter may be heard through Video Conferencing on the NDOH.

In the facts and circumstances, let the present bail application be taken up for hearing on **17.06.2020 via Video Conferencing**. Earlier date of hearing i.e 24/06/2020 stands cancelled.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

10.06.2020

This is a fresh application moved on behalf of the applicant/accused Manish Kumar seeking uncertified copies of bail application, status report and other documents including Vakalatnama and memo of appearance.

At 12.25 P.M.

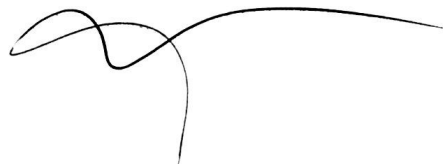
Present: Sh. K.D.Pachauri, Ld. Addl PP for the State.
Sh. S.K.Sharma, Ld. Counsel for the applicant/accused
alongwith applicant/accused Manish Kumar.

It is submitted by Ld. Counsel for the applicant/accused that bail application titled as "**State Vs Manish Singla @ Manni**" with respect to FIR No. 136/2020 PS Kotwali was listed for hearing at Serial No. 4 of today's cause list.

It is submitted by Ld. Counsel for the applicant/accused that the aforesaid bail application listed at Serial No. 4 of today's cause list was filed without any instructions from the applicant/accused Manish Kumar or his family members and the aforesaid bail application has already been dismissed in default. Now a prayer has been made for withdrawing ~~of~~ the said application.

This Court has considered the aforesaid submissions of Ld. Counsel for the applicant/accused.

The aforesaid bail application mentioned at Serial No. 4 in



File Not Examined.

today's cause list has already been dismissed in default and accordingly, the prayer of Ld.Counsel for the applicant/accused to withdraw the same could not be acceded to at this stage.

The prayer for supply of uncertified copies of documents as mentioned in the application at hand is disposed of with the directions that the judicial file may be inspected by Ld. Counsel for the applicant in the future as and when normal circumstances resume as appropriate Branch/infrastructure is not stated to be functional at present in view of Covid-19 pandemic.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused.

File be consigned to Record Room.

(LOVLEEN)
PO, MACT-2 (CENTRAL)
DELHI/10.06.2020

FIR No.201/2018

U/S 419/420/467/468/471/120-B IPC

PS EOW

Manoj Kumar Vs. State

10.06.2020

At 12:15 pm

Present :

Sh. K. D. Pachauri, Ld. APP for the State.
IO Inspector Dharmender Kumar from EOW Cell in person.
None for the revisionist.

This is a revision petition filed against the Order dated
01.06.2020 passed by Ld. CMM, Central, Delhi.

Put up for further proceedings on 23.06.2020.

(LOVLEEN)

PO MACT-02 (CENTRAL)

DELHI/10.06.2020

**FIR No.201/2018
U/S 419/420/467/468/471/120-B IPC
PS EOW
Manoj Kumar Vs. State**

10.06.2020

AT 1:30 pm

File taken up again as it has been informed by the Coordinator, THC, Delhi, that the present matter is to be taken up through Video Conferencing.

Present : Sh. K. D. Pachauri, Ld. APP for the State.
Sh. Rakesh Kumar Sharma, Ld. Counsel for the applicant / accused.

The present revision petition was taken up earlier in the morning and was adjourned for 23.06.2020.

At request, put up on the date fixed i.e. 23.06.2020.

TCR be called for the NDOH.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/10.06.2020**